

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 85806 OF 2018

[Arising out of Order-in-Original No. 07/NVK/COMMR/RGD/2017-18 dated 6th December 2017 passed by the Commissioner of CGST & Central Excise, Raigad.]

ISIBAR Ltd
(Presently known as India Steel Works Ltd)
Khopoli, Dist Raigad, Maharashtra- 410 203

... Appellant

versus

Commissioner of CGST & Central Excise
Raigad
Plot No. 1, Sector 17, Khandeshwar
Navi Mumabi - 410206

...Respondent

APPEARANCE:

Ms Anjali Hirawat, Advocate for the appellant

Shri N N Prabhudesai, Superintendent (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A/ 86946/2021

DATE OF HEARING:	29/09/2021
DATE OF DECISION:	29/09/2021

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*